

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.5333/2002

DALMIA INDUSTRIES LTD.

Appellant(s)

VERSUS

THE STATE OF TAMIL NADU & ANR.

Respondent(s)

[TO GO BEFORE THREE HON'BLE JUDGES] [FOR DIRECTIONS]

WITH

C.A. No. 5329/2002 (XII)

C.A. No. 5335-5336/2002 (XII)

C.A. No. 5332/2002 (XII)

C.A. No. 1352/2005 (XII)

T.P.(C) No. 722/2006 (IV-C)

C.A. No. 4745/2006 (IV-C)

IA No. 70992/2025 - INTERVENTION APPLICATION

C.A. No. 2055/2009 (IV-C)

C.A. No. 4990/2006 (IV-C)

T.P.(C) No. 951/2006 (IV-C)

C.A. No. 4991/2006 (IV-C)

C.A. No. 4993/2006 (IV-C)

IA No. 71937/2025 - INTERVENTION APPLICATION

IA No. 5/2016 - INTERVENTION APPLICATION

C.A. No. 4992/2006 (IV-C)

C.A. No. 5599/2006 (IV-C)

IA No. 71025/2025 - INTERVENTION APPLICATION

C.A. No. 5649/2006 (IV-C)

C.A. No. 378/2007 (IV-C)

C.A. No. 665/2007 (IV-C)

SLP(C) No. 763/2007 (XII-A)

C.A. No. 1180/2007 (IV-C)
C.A. No. 2174/2009 (IV-C)
SLP(C) No. 15900/2007 (XII-A)
T.P.(C) No. 481/2007 (IV-C)
C.A. No. 5682/2007 (III-A)
C.A. No. 1295/2008 (III-A)
T.P.(C) No. 906/2007 (IV-C)
C.A. No. 6497/2008 (XV)
C.A. No. 6498/2008 (XV)
C.A. No. 3401/2008 (IV-C)
C.A. No. 3400/2008 (IV-C)
C.A. No. 3403/2008 (IV-C)
C.A. No. 3402/2008 (IV-C)
C.A. No. 6137/2008 (XV)
C.A. No. 7397/2008 (XV)
C.A. No. 96/2009 (XV)
C.A. No. 6499/2008 (XV)
C.A. No. 97/2009 (XV)
C.A. No. 6221/2008 (XV)
SLP(C) No. 26160/2008 (XV)
T.P.(C) No. 613/2009 (XI)
T.P.(C) No. 626/2009 (XI)
C.A. No. 4479/2010 (IV-C)
C.A. No. 4478/2010 (IV-C)
C.A. No. 874/2013 (IV-C)
C.A. No. 3643/2011 (IV-C)

C.A. No. 8311/2011 (XV)
C.A. No. 8269-8271/2013 (XV)
C.A. No. 8268/2013 (XV)
C.A. No. 8267/2013 (XV)
C.A. No. 6135/2013 (XV)
C.A. No. 8273/2013 (XV)
C.A. No. 8272/2013 (XV)
C.A. No. 8274/2013 (XV)
C.A. No. 4293/2012 (XV)
C.A. No. 9458/2013 (IV-C)
C.A. No. 3869/2014 (III-A)
C.A. No. 2632/2013 (XV)
C.A. No. 14685/2015 (XV)
C.A. No. 4332/2013 (XV)
C.A. No. 6784/2014 (XV)
W.P.(C) No. 376/2015 (X)
C.A. No. 886/2017 (XV)
C.A. No. 4588/2017 (XV)
C.A. No. 205/2017 (XV)
W.P.(C) No. 512/2018 (X)
C.A. No. 5728-5729/2018 (IV-C)

IA No. 71548/2025 - INTERVENTION APPLICATION

C.A. No. 5250/2019 (XV)
W.P.(C) No. 729/2019 (X)
W.P.(C) No. 1029/2019 (X)
SLP(C) No. 16028/2021 (IV-C)
C.A. No. 4286/2023 (XV)

Date : 03-04-2025 This appeal was called on for hearing today.

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UPON hearing the counsel the Court made the following
O R D E R

It may not be possible to segregate the cases assigned to this Bench. Hence, we direct all the cases shall be listed for directions before the appropriate Bench on 22nd July, 2025.

(KAVITA PAHUJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)